

CENTRAL ADMINISTRATIVE TRI BUNAL
ALLAHABAD BENCH
ALLAHABAD

Review Petition No. 56 of 2001

In

Original Application No.587 of 2001

Allahabad this the 21st day of August, 2001

Hon'ble Mr.S.K.I. Naqvi, Member (J)

1. Union of India through General Manager, Northern Railway, Baroda House, New Delhi.
2. Divisional Railway Manager, Northern Railway, Moradabad Division, Moradabad.
3. Divisional Superintending Engineer/Estate Officer, Northern Railway, Moradabad Division, Moradabad.

Applicants (Respondents)

By Advocate Shri Prashant Mathur

Versus

1. Saudan Singh aged about 42 years, S/o Shri Munna Singh, R/o Qtr.No.L-26-C, Loco Shed, Moradabad.
2. Surendra Kumar Srivastava, aged about 41 years, S/o Shri S.N. Lal Srivastava, R/o Qtr.No.N-253-B, Railway Harthia Colony, Moradabad.
3. Navendra Singh, aged about 42 years, S/o Sri Narain Singh R/o Qtr.No.L-10-E, Kapur Company, Moradabad.
4. Sujatullah Khan, aged about 48 yrs.S/o Shri Waheed Ullah Khan, R/o Qtr.No.T-5-B, Out House, Kapur Company, Moradabad.
5. Kamal Singh, aged about 47 years, S/o Shri Dariyaw Singh, R/o Qtr. No.T-62-D Out House, Station Road, Moradabad.

Respondents (Applicants

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See

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By Hon'ble Mr.S.K.I. Naqvi, Member (J)

Perused the review petition as well as the record of connected O.A. and the copy of decision in O.A. No.46 of 1995-a Lucknow Bench case decided on 19.09.1997 and also another O.A. No.206 of 1995 of Lucknow Bench, decided on 16.02.2001. The impugned order is only to refer the matter to General Manager to formulate an uniform policy which would avoid the recurring controversies and unnecessary litigations. The decision taken is in no way different from the view taken in the referred two cases of Lucknow Bench. I also find that there is no patent mistake of fact or application of law. Therefore, the review petition is not maintainable, and rejected. The Misc. Applications filed with the review petition also stand decided accordingly.



Member (J)

/M.M./